

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.200/KB/2013
CA 720/2013
IA-99/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1st August, 2017, 10.30 A.M

Name of the Company	Chandrakala Goenka - Versuss- Parakh Realtors Pvt. Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|---------------------------------|---------------------|-----------------------------|
| 1) | Mr. Aniruddha Roy; Ld. Adv | Respondents 1 and 2 | Reshan Sengupta
1/8/2017 |
| 2) | Mr. Saunak Mitra; Ld. Adv | " | |
| 3) | Ms. Debjani Chatterjee; Ld. Adv | " | |
| 4) | Mr. Reshan Sengupta; Ld. Adv | " | |

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|----|----------------------------|-----------------------------------|
| 1) | Mr. Reetobrata Mitra, Adv. | For Petitioner
S Roy
1-8-17 |
| 2) | Ms. Sristi Barman Roy, Adv | |
| 3) | Mr. SIDHARTH SHARMA, ADV | |
| 4) | Ms. NAMRATA BASU, ADV | |

01.08.2017- C.P. No.200/KB/2013 – Chandrakala Goenka Vs. Parakh Realtors Pvt. Ltd. & Ors.

ORDER

Ld. Lawyers on behalf of petitioner(s) as also respondent(s) are present.

Heard the Ld. Lawyer appearing on behalf of the respondent partly in I.A.No.99/KB/2017. Respondent prayed for adjournment on the ground that he is not prepared to argue today. Heard, prayer is allowed.

Fixed on 16.08.2017.

Sd/-
MANORAMA KUMARI
MEMBER(J)